

agement in accepting these applications;

(c) whether it has been decided not to pursue the implementation of the clause further; and

(d) if so, the reasons thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRIP.A. SANGMA):

(a) to (d). Information is being collected and will be laid on the Table of the House.

"Quick hire" System of recruiting Scientists in C.S.I.R.

1274. DR. DEBIPROSAD PAL: Will the PRIME MINISTER be pleased to state:

(a) whether the Council of Scientific and Industrial Research has introduced a "Quick Hire" system of recruiting young scientists on an adhoc basis in various National Laboratories in India under its control;

(b) whether such scientists are absorbed on a regular basis in these laboratories; and if so, after how much time;

(c) whether the adhoc service rendered prior to regular absorption counts for the purposes of their seniority, increment, promotion etc; and

(d) the number of scientists presently working under 'Quick-Hire' system in National Physical Laboratory, New Delhi, National Chemical Laboratory, Pune and National Institute of Oceanography, Goa?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI MARGARET ALVA): (a) CSIR has a Quick Hire System of recruiting young scientists in its various National Laboratories on contract basis for a period not exceeding 3 years.

(b) No, Sir. The scheme does not provide for automatic absorption of the scientists on a regular basis. However, there is no bar for these scientists being appointed on regular basis in case they are selected by duly constituted selection committees against open advertised posts.

(c) No, Sir.

(d) The number of scientists working under the scheme in the three laboratories is six (6), eight (8) and one (1) respectively.

[*Translation*]

Public Sector Undertakings in Uttar Pradesh

1275. SHRI HARI KEWAL PRASAD: Will the PRIME MINISTER be pleased to state:

(a) the details of the Public Sector Undertakings in Uttar Pradesh;

(b) the details of profit and loss in each of these Undertakings for the last three years and the number of such Public Sector Undertakings which have been closed down due to losses suffered by them;

(c) the reasons for the sickness of these units and the steps taken for their revival;

(d) whether the Government propose to protect the interest of workers/employees; and

(e) the details of the proposal about the setting up of a new public sector undertakings in Uttar Pradesh?

THE MINISTER OF STATE OF THE MINISTRY OF INDUSTRY (SHRI P.K. THUNGON): (a) and (b). Details of Central Public Sector Undertakings which have their registered office in Uttar Pradesh, along with